

CC No : 05/2012
RC No : DAI-2010-A-0042
U/S : 120B, 420, 468, 471 IPC and
13(2) r/w 13(1)(d) of P.C. Act, 1988
Branch : CBI/ACB/New Delhi
CBI Vs. T.S. Darbari & Ors.

26.09.2020

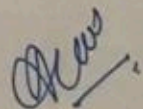
Matter is taken up today and the proceedings are conducted through Video Conferencing (Cisco webex) as per directions of Hon'ble High Court issued vide Circular No.322/DHC/2020 dated 15.08.2020 in view of the pandemic Covid-19.

Present: Sh. V.K.Ohja, Ld. Sr. PP for CBI.
Sh. Arvind Chaudhary, Ld. Counsel for applicant/
accused no. 2 Sanjay Mohindroo.

Ld. Counsel for the applicant/accused Sanjay Mohindroo has moved an application for extension of permission to travel abroad for six months.

I have heard Ld. Counsel for the parties.

Ld. Counsel for applicant/accused no. 2. Sanjay Mohindroo submits that accused no. 2 had gone to Oman on an assignment and is presently stuck up there due to worldwide Covid-19 pandemic and is unable to return to India as no flights to or from Oman are permitted. Ld. Counsel for



accused further submits that it is not clear as to when Government of India would permit overseas flights to operate in India.

Ld. Counsel for the accused submits that the applicant undertakes to return to India and physically appear before the Court. It is submitted that vide order dated 29.06.2020, accused was granted three months permission to stay abroad. Ld. Counsel for accused submits that the applicant/accused may be permitted to stay at Oman and other countries and places as per permission granted vide order dated 20.12.2019 for further six months.

Ld. Counsel for applicant/accused no. 2 submits that applicant has roots in the society and is permanent resident of India and his family is residing in India. Ld. Counsel for applicant/accused no. 2 submitted that accused does not dispute his identity nor shall delay the trial due to his absence. It is also submitted that there is no likelihood of accused fleeing from justice or interrupt legal proceedings.

Reply is not filed by CBI, however Ld counsel for CBI objected to the submissions made by Ld. Counsel for accused Sanjay Mohindroo. Ld. Counsel for the CBI also submitted that if this court extends the permission to the accused to stay abroad, it should be subject to high security.

I have gone through the material on record.

Vide order dated 20.12.2019, applicant/accused no. 2, Sanjay Mohindroo was permitted to travel to Bahrain, Oman Kuwait, Qatar, Saudi Arabia, United Arab Emirates, Turkey Egypt, Ukraine, Myanmar, Thailand, Indonesia, Philippines and Thailand for a period of six months subject to conditions as mentioned in the said order. Accused was further granted



permission to stay abroad for further three months vide order dated 29.06.2020.

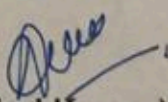
Keeping in view the facts and circumstances, the applicant/accused is allowed to stay abroad/ visit the aforesaid countries for further three months subject to the conditions as mentioned in the order dated 20.12.2019, as applicable as on date.

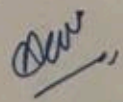
The application filed by applicant/accused no 2, Sanjay Mohindroo is disposed of.

Copy of the order be sent to Ld. Counsel for applicant/accused no. 2.

Signed scanned copy of this order is being sent through whatsapp to Ahlmad of this Court with direction to send the same to concerned official of District Court, RADC for uploading on official website of Delhi District Court.

The signed hard copy of the order shall be placed on record as and when the regular functioning of the Courts at Rouse Avenue Complex, New Delhi is resumed.


(Arvind Kumar)
Special Judge CBI-10
Rouse Avenue Courts
New Delhi/29.06.2020
26.09.2020



CC No : 05/2012
RC No : DAI-2010-A-0042
U/S : 120B, 420, 468, 471 IPC and
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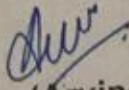
At this stage Reader has pointed out that on the last page of the order, the date is written as 29.06.2020 in place of 26.09.2020.

Same is corrected and initialled by me.

Copy of this order along with the corrected order be sent to Ld. Counsel for accused as well as to Ld. Counsel for CBI.

Signed copy of this order along with corrected order is being sent through whatsapp to Ahlmad of this Court with direction to send the same to concerned official of District Court, RADC for uploading on official website of Delhi District Court.

The signed hard copy of the order shall be placed on record as and when the regular functioning of the Courts at Rouse Avenue Complex, New Delhi is resumed.


(Arvind Kumar)
Special Judge CBI-10
Rouse Avenue Courts
New Delhi/26.09.2020

Branch : ACU-V/CBI/New Delhi
U/s : 109 IPC and U/s 13 (2)
CBI Vs r/w 13 (1) (e) P.C. Act
K. Dhanalakshami

26.09.2020

Matter is taken up today and the proceeding are conducted through video conferencing (CISCO WEBEX) as per direction of Hon'ble High Court issued vide Circular No. 322/RG/DHC/2020 dated 15.08.2020 in view of the pandemic Covid-19.

Present: Sh. Navin Kumar Giri, Ld. PP for CBI.
Sh. P.K. Dubey and Sh. Gurpreet Singh, Ld. Counsels for accused K. Dhanalakshami.

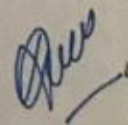
Sh. P.K.Dubey, Ld. Counsel for accused submits that he has filed written submissions/rejoinder for supplying the deficient/legible copies of the documents.

Ld. Counsel for CBI submits that CBI has already supplied all the documents to the accused.

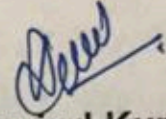
Ld. Counsel for CBI seeks time to file reply.

Put up on 06.10.2020.

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(Arvind Kumar)
Spl. Judge (PC Act) CBI-10
Rouse Avenue Courts
New Delhi/26.09.2020

CC No. : 24/2011
RC No. :DAI-2010-A-0044
Branch :CBI/ACB/ND
U/S : 120 B/174A IPC
CBI Vs. : P.D. Arya & Anr.

26.09.2020

Matter is taken up today and the proceeding are conducted through video conferencing (CISCO WEBEX) as per direction of Hon'ble High Court issued vide Circular No. 322/RG/DHC/2020 dated 15.08.2020 in view of the pandemic Covid-19.

Present: Sh. V.K. Ojha, Ld. Sr. PP for CBI.
Sh. Jitender Sareen, Ld. Counsel for accused no.1
P.D. Arya.
Sh. Deepjyot Singh, Ld. Counsel for accused no.2 A.K.
Madan.

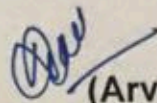
Ld. Counsel for accused persons submit that the pronouncement of judgment has been stayed by Hon'ble Supreme Court and the matter is likely to be listed on 06.10.2020.

Under the facts and circumstances, matter is adjourned to 10.11.2020.

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(Arvind Kumar)
Spl. Judge (PC Act) CBI-10
Rouse Avenue Courts
New Delhi/26.09.2020

CC No : 25/2011
RC No : DAI-2010-A-0044
U/S : 174A IPC
Branch : CBI/ACB/New Delhi
CBI Vs. A.K. Reddy

26.09.2020

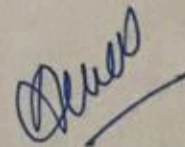
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Sh. Gaurav Adlakha, Ld. Counsel for accused A.K.Reddy.

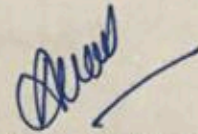
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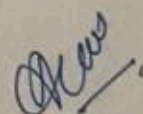
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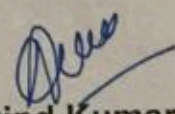
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(Arvind Kumar)
Special Judge CBI-10
Rouse Avenue Courts
New Delhi/29.06.2020